

**FIR No. 643/2017  
PS Ranhola  
State Vs. Sachin Tyagi  
U/s 302/34 IPC**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

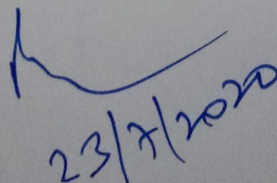
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Raj Kumar, Ld. Counsel for the applicant/accused namely Sachin Tyagi, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the application for extension of interim bail.

Contd..p/2

  
23/7/2020

Report of SI Amit Rathee dated 22.07.2020 has come according to which applicant is not involved in any other criminal case during the period of interim bail.

Ld. Counsel for the applicant/accused has also highlighted the order dated 13.07.2020 of Hon'ble High Court of Delhi passed in W.P. (C) 3037/2020, titled as Court on its own motion Vs. State & Ors.

It is prayed that interim bail may be extended till 31.08.2020.

Ld. Counsel for the applicant/accused has also highlighted the interim bail order dated 23.06.2020. I have perused the same.

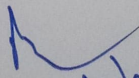
Ld. Addl. P.P. for the State has submitted that any appropriate order may be passed.

In view of above facts and circumstances and material on record, the interim bail of accused/applicant Sachin Tyagi is hereby extended till 31.08.2020 on previous terms and conditions. The applicant shall surrender before the concerned jail authority on 01.09.2020 at 10:00 AM.

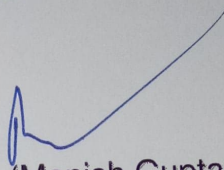
Application under consideration stands disposed off accordingly.

Copy of this order be provided to both the sides and one

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23/7/2020

copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

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**FIR No. 53/2017  
PS Kirti Nagar  
State Vs. Rahul  
U/s 302/34 IPC**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Ujas Kumar, Ld. Counsel for the applicant/accused namely Rahul, through video conferencing through CISCO Webex App.

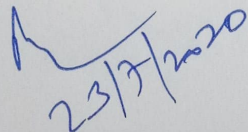
The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard. Perused.

This is an application for interim bail.

The report of Dy. Superintendent, Central Jail No.4, Tihar,

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23/7/2020

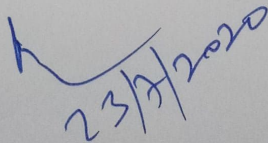
New Delhi dated 21.07.2020 has come according to which the applicant is presently in J/C in this case and his conduct in jail is **Satisfactory/Good.**

It is submitted on behalf of applicant that earlier also the applicant was admitted to interim bail in view of guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as issued from time to time. It is further submitted on behalf of applicant that applicant has already completed two years in custody in this case and is not involved in any other case. It is further submitted on behalf of applicant that the applicant was recently granted interim bail by Sh. Vishal Singh, Ld. Special Designated Court/ASJ-03 West, Delhi vide order dated 03.06.2020 and in compliance of the same the applicant had again surrendered to jail authority.

Ld. Addl. P.P. for the State has submitted that the criteria regarding guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi is fulfilled and any appropriate order may be passed.

In view of above facts and circumstances and in the interest of justice, the applicant/accused Rahul is hereby admitted to interim bail upto 31.08.2020 subject to furnishing personal bond in the

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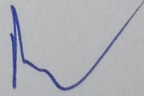
  
23/7/2020

sum of Rs. 25,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic. The applicant shall surrender before the concerned jail authority on 01.09.2020 at 10:00 AM.

SHO, PS Kirti Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Application under consideration stands disposed off accordingly.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

**FIR No. 322/2018**  
**PS Khyala**  
**State Vs. Ashwani @ Kaku**  
**U/s 302/307/34 IPC**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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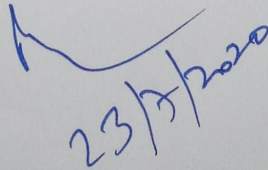
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Pranay Abhishek, Ld. Counsel for the applicant/accused namely Ashwani @ Kaku, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Insp. Arvind Kumar dated 22.07.2020 has come according to which the medical document of applicant has been

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23/7/2020


verified. Applicant is under home quarantine and was found COVID-19 positive, as submitted.

This is an application for extension of interim bail. The previous bail order is dated 29.06.2020, as stated. I have perused the same.

In view of above facts and circumstances and material on record, the interim bail of accused/applicant Ashwani @ Kaku is hereby extended till 31.08.2020 on previous terms and conditions. The applicant shall surrender before the concerned jail authority on 01.09.2020 at 10:00 AM.

Application under consideration stands disposed off accordingly.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020



**FIR No. 512/2019**  
**PS Ranhola**  
**State Vs. Ambika Prasad @ Pinta**  
**U/s 302/34 IPC**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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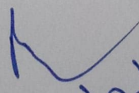
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Deepak Ghai, Ld. Counsel for the applicant/accused namely Ambika Prasad @ Pinta, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Ld. Counsel for the applicant/accused seeks adjournment on the ground that he has to seek further instructions from wife of the

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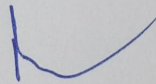
  
23/7/2020

applicant. It is submitted that this application for interim bail is on the ground of illness of wife of applicant. Ld. Counsel for the applicant/accused has also disclosed that one regular bail application was dismissed earlier.

Ld. Addl. P.P. for the State has submitted that it is not disclosed in the application and, therefore, Ahlmad of the court may be directed to report regarding the disposal of previous regular bail/interim bail applications of this applicant.

Now, Ahlmad to report regarding the details of previous bail orders of this applicant namely Ambika Prasad.

On request, put up for consideration on 27.07.2020 through video conferencing. Meanwhile, report of IO be summoned.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

**SC No. 57943/2016**  
**FIR No. 149 /2016**  
**PS Paschim Vihar East**  
**State Vs. Amir Khan @ Lala & Ors.**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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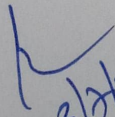
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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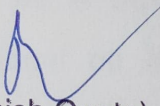
  
23/7/2020

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 10.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

**SC No. 57463/2016**  
**FIR No. 141 /2016**  
**PS Anand Parbat**  
**State Vs. Govind Saini @ Nikhil**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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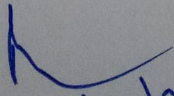
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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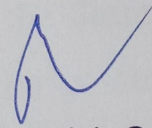
  
23/7/2020

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 10.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

**SC No. 56420/2016**  
**FIR No. 522 /2015**  
**PS Paschim Vihar West**  
**State Vs. Jitender @ Golu & Anr.**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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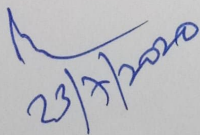
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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23/7/2020

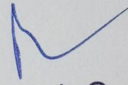
-2-

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 10.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

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**C.A. No. 293/2019**  
**Tanveer Ali Vs. State & Anr.**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

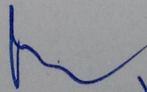
Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent No.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent No.2.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

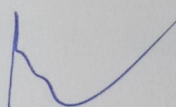
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23/7/2020

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 10.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

**SC No. 57971/2016**  
**FIR No. 501 /2015**  
**PS Rajouri Garden**  
**State Vs. Saurabh Walia**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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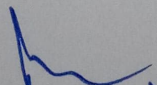
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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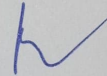
  
23/7/2020

-2-

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice; put up for appearance/ purpose already fixed on 10.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

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**Crl. Rev. No. 330/2019**  
**Promila Vs. Shakuntala Puri & Ors.**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

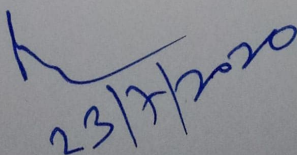
Record perused.

Earlier this court was vacant.

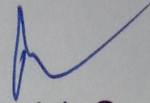
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 10.09.2020. However, it shall be open for either of the

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23/7/2020

sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

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**C.A. No. 326/2019**  
**Harish Kumar Mehta Vs. Rajesh Khatri**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

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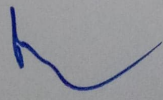
Record perused.

Earlier this court was vacant.

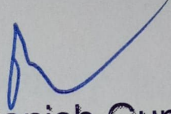
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 10.09.2020. However, it shall be open for either of the

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23/7/2020

sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020



**Crl. Rev. No. 234/2019**

**Rakesh Kumar Tyagi Vs. Braham Singh & Anr**

23.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

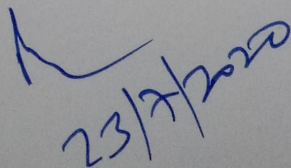
Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

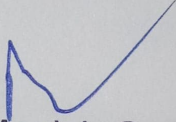
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23/7/2020

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

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SC No. 528/2019  
FIR No. 171 /2019  
PS Khyala  
State Vs. Ujjawal & Anr.

23.07.2020

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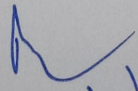
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
23/7/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

SC No. 58190/2016  
FIR No. 863 /2015  
PS Anand Parbat  
State Vs. Vicky & Ors.

23.07.2020

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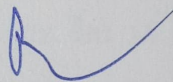
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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.07.2020

**SC No. 3/2018**  
**FIR No. 648 /2017**  
**PS Ranhola**  
**State Vs. Ajay @ Dharmender @**  
**Kamal @ Luka & Ors.**

23.07.2020

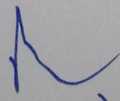
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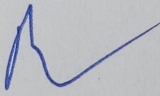
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